

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

OA-78/96

Friday, this the 6th day of December, 1996.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Raj Kumar Sharma,
S/o Sh. Diwan Chand Sharma,
R/o House No.113, Prem Nagar,
Ambala city-134003.
(Haryana).

...Applicant

(Applicant in person)

Versus

Union of India through:

The Director,
Doordarshan Kendra,
New Delhi. ...Respondent
2 (None appeared)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

Heard.

2. The applicant states that he has furnished a fresh representation to the respondent on 3.2.96, which has still not been disposed of by the respondent. The applicant should furnish a fresh copy of that representation to respondent (Director, Doordarshan Kendra, New Delhi) within one week of the date of receipt of a copy of this judgement, upon which the respondent should dispose of the same by means of a detailed, speaking and reasoned order in accordance with law and the existing rules and instructions on the subject, within one month from the date of its receipt, under intimation to the applicant.

3. If any further grievance survives, it will be open to the applicant to agitate the same through appropriate

proceedings, in accordance with law, if so advised.

4. The O.A. stands disposed of accordingly. No costs.

AVedavalli

(DR. A. VEDAVALLI)
Member (J)

S.R. Adige
(S.R. ADIGE)
Member (A)

'Sanju'